

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Criginal Application No.1104/94
Transfer Application No.

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	Date of	Decision: 19.6.
	G.S.Rathore	Petitioner
,	Applicant in person	Advocate for the Petitioners
	Versus	
: ()		•
•	General Manager, Western Railway Churchgate, Bombay and Anr.	. Respondents
•	Shri P.M.A. Nair	Advocate for the respondents
•	CORAM: The Hon'ble Shri B.S. Hegde, Member(J)	
	The Hon'ble Shri	
	(1) To be referred to the Reporte	er or not ? 🞾
1	(2) Whether it needs to be circul other Benches of the Tribunal	ated to b
	(B.S. H	Mugh
	Member	₫ J) ´

CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH

Original Application No. 1104/94

G.S.Rathore

Applicant!

V/s.

General Manager, Western Railway, Churchgate, Bombay.

Divisional Rail Manager Ratlam Divn., Western Railway, Ratlam.

... Respondents.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Appearance:

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Applicant in person

Shri P.M.A. Nair, counsel for the respondents.

ORAL JUDGEMENT

Dated: 19.6.95

Per Shri B.S. Hegde, Member (J)

Respondents have filed reply to the O.A. in the meanwhile the applicant has approached Jaipur Bench of this Tribunal. The Jaipur Bench vide its order dated 4.7.94 directed the respondents to decide the representation made by the applicant in November, 1993 vide Annexure A2. The respondents have not given any reply to the representation and have not passed speaking order on merit accordingly the Tribunal had directed the respondents to pass a speaking order on merits within a period of two months.

During the course of hearing the learned counsel for the respondents draws my attention to Annexure R1 dated 21.1.94 stating that the

per Rules. Therefore, as per Western Railway

Pass Manual para 105 a clear provision except as
to how the irregularity committed in the matter
of excess pass by an officer can be dealt with
and thus the respondents are entitled to recover
the amount from the applicant. This reply was
furnished to the applicant prior to the direction
given by the Jaipur Bench of the Tribunal. In
fact the said reply is not a speaking order.

In the circumstances I hereby direct
the respondents to pass a speaking order on the
basis of the representation already made by the
applicant and make necessary enquiry, before
passing the required speaking order as per the
directions of the Tribunal within a period of
two months from the date of receipt of this order,
failure to receive any speaking order from the
respondent within the specified time the applicant
is at liberty to approach this Tribunal afresh
as he deem fit.

///////(B.S.Hegde) Member (J)